

FORM A
PUBLIC ANNOUNCEMENT

*Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
KGN GENERAL TRADING CO. LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	KGN General Trading Co. Limited
2. Date of incorporation of corporate debtor	28th February, 2011
3. Authority under which corporate debtor is incorporated / registered	RoC Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109PB2011PLC034761
5. Address of the registered office and principal office (if any) of corporate debtor	Reg office: E-9 1405 St No 5 Ganpati Street Kali Sarak, Ludhiana, Ludhiana, Punjab, India, 141007 Principal office (as per GST records): St No.5, E-9/1405, Ganpati Street, Kali Sarak, Ludhiana, Ludhiana, Punjab, 141008
6. Insolvency commencement date in respect of corporate debtor	7th November 2025
7. Estimated date of closure of insolvency resolution process	6th May 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Nikhil Sachdeva IBBI/PA-001/IP-P-02743/2022-2023/14184
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No. 2822, First Floor, Sector 32-A, Chandigarh Road, Near BCM School, Ludhiana, Punjab, 141010 Email: nikhilsachdeva.ca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: H. No. 541-L, First Floor, Model Town, Preet Hospital Road, Ludhiana, Punjab, 141002 Email: cirp.kgn@gmail.com
11. Last date for submission of claims	21st November, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (As per information available in Public Domain)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA (As per information available in Public Domain)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: H. No. 541-L, First Floor, Model Town, Preet Hospital Road, Ludhiana, Punjab, 141002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KGN General Trading Co. Limited** on **7th November 2025**

The creditors of **KGN General Trading Co. Limited** are hereby called upon to submit their claims with proof on or before **21st November, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 9th November 2025

Place: Ludhiana

Nikhil Sachdeva

Interim Resolution Professional

KGN General Trading Co. Limited

IBBI Reg No: IBBI/PA-001/IP-P-02743/2022-2023/14184

AFA: AA1/14184/02/311225/107328 Valid Upto 31.12.2025

HDFC BANK
Registered Office: HDFC Bank House, Senapati Bagat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft/Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank has invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **17th November 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 06 th Nov 2025	Date of Sale Notice
1	XXXXXXXXXX8615	AMIT SHYAM	1,21,244.82	07-11-2025

Date : 09.11.2025
Place : HIMACHAL PRADESH
Sd/-
HDFC BANK LTD.

SMFG INDIA CREDIT COMPANY LIMITED
Branch Office: 1st & 2nd Floor, SCO 141-142, Madhya Marg, Sector 8C, Chandigarh 160008

POSSESSION NOTICE
(For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Co. Ltd. (formerly Fullerton India Credit Co. Ltd.) ("SMFG INDIA CREDIT"), having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400076, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 17.07.2025 calling upon the borrower(s) 1) RISHI SACHDEVA, 2) NEETU SACHDEVA under loan account number 213520911794261 to repay the amount mentioned in the demand notice being Rs. 20,23,758/- (Rupees Twenty Lakhs Twenty-Three Thousand Seven Hundred and Fifty-Eight Only) as on 5th August, 2025 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 06th Day of November, 2025.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of Rs. 20,23,758/- (Rupees Twenty Lakhs Twenty-Three Thousand Seven Hundred and Fifty-Eight Only) as on 5th August, 2025 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
OWNER OF THE PROPERTY - SH. RISHI SACHDEVA S/O INDER SAIN SACHDEVA
PROPERTY DESCRIPTION - PROPERTY BEING MEASURING 1/2 MARLA COMPRISING IN KHEWAT/KHATONI No. 169/169, 453/458, UNDER KHASRA No. 27/119/1(3-5), 27/122/1(2), 27/123(8-10), 29/126(1-9), 29/137(7), 27/118/4(3(1-6)), KITE 6 RAKBA 34 KANAL 9 MARLA ITS SHARE 1/1378 MEASURING 1/2 MARLA SITUATED AT FLAT NO. 438 3RD FLOOR VILLAGE SANTE MAJRA, TEHSIL KHARAR HADBAST NO. 186 DIST. SAS NAGAR MOHALI.

DATE : 06.11.2025
PLACE : MOHALI
Sd/- AUTHORIZED OFFICER
SMFG INDIA CREDIT COMPANY LIMITED

पंजाब नैशनल बैंक Punjab National Bank
CO SAM (RECOVERY), CIRCLE OFFICE, REIDGANJ, DEOKALI ROAD, AYODHYA
Mob.No- 8240638813, E-Mail: cs8189@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & (9) (First & Subsequent Sale) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties. The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

SCHEDULE OF SALE OF THE SECURED ASSETS

S. No.	Name of the Branch Name of the Account/ Name & Address of the Borrowers/ Guarantors/Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagors of property/ies) All that part and parcel of the property consisting of	A) Date of Demand Notice us 13(2) of SARFAESI Act 2002 B) Outstanding Amount C) Possession date us 13(4) of SARFAESI Act 2002 D) Nature of Possession (Physical/Symbolic/ constructive)	A) Reserve Price (Rs. in Lakh) B) EMD (last date of deposit of EMD) C) Bid Increase amount
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Karnataka Bank Ltd.
Your Family Bank. Across India.

Asset Recovery Management Branch
Plot no 8-B, First Floor,
Rajendra Park Pusa Road
New Delhi-110060

Phone : 011-40591567(Ext-240)
E-Mail : delhiarm@ktkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 13.02.2019 and 14.02.2019, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 10.12.2025, for recovery of Rs. 15,84,41,774.14 (Rupees Fifteen Crore Eighty Four Lakhs Four One Thousand Seven Hundred Seventy Four and Paise Fourteen Only) under PS Overdraft A/c No. 4537000600003001 along with future interest from 01.11.2020, plus cost, due to the Karnataka Bank Ltd, Lucknow Branch, Plot no.118, Burlington Square, Station Road, Vidhan Sabha Marg, Lucknow-226001, Uttar Pradesh the Secured creditor from (1) M/s Clarion Projects Pvt. Ltd, represented by Directors (i) Mr. Piyush Rastogi (ii) Mr. Deepak Rastogi, 27/18, Raja Ram Mohan Rai Marg, Lucknow-226001 (2) Mr. Piyush Rastogi S/o Mr. Laxmi Chandra Rastogi (3) Mr. Deepak Rastogi S/o Mr. Narendra Kumar Rastogi, Both No. 2 & 3 are addressed at 14/1, Joplin Road, Lucknow-226001 (4) Mr. Paresh Rastogi S/o Mr. Laxmi Chandra Rastogi (5) Mrs. Neeti Rastogi W/o Mr. Paresh Rastogi, Both No. 4 & 5 are addressed at 803, Rohitas Court, Lucknow-226001 (6) Mrs. Sonali Rastogi W/o Mr. Piyush Rastogi (7) Mrs. Sonia Rastogi W/o Mr. Deepak Rastogi Both No. 6 & 7 are addressed at 14/1, Joplin Road, Lucknow-226001 (8) M/s Rohitas Projects Pvt. Ltd. Represented by Director Mr. Paresh Rastogi, addressed at No.27/18, Raja Ram Mohan Rai Marg, Lucknow-226001, being borrowers/guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY:
Property No. 1: All that part and parcel of commercial property situated at Unit No.FF-12A, measuring 30.76 sq.mts. only on Lower Ground Floor along with proportionate undivided share in the land measuring 18.71 sq.mts only situated at 27/18, 2, Faizabad Road, Lucknow at Landmark Arcade belonging to Mrs. Neeti Rastogi. (Symbolic Possession taken on 13.02.2019) Boundaries : East : Corridor West : Lift & Open to sky North : 12 South : Corridor
Reserve Price / Uspt Price below which the property may not be sold: Rs. 18,00,000.00 (Rupees Eighteen Lakhs only) Earnest money to be deposited / tendered : Rs. 1,80,000.00 (Rupees One Lakh Eighty Thousand Only)
Property No. 2: All that part and parcel of commercial property situated at Unit No.FF-17, measuring 24.35 sq.mts only on Lower Ground Floor along with proportionate undivided share in the land measuring 14.81 sq. mts. only situated at 27/18, 2, Faizabad Road, Lucknow at Landmark Arcade belonging to Mrs. Sonia Rastogi. (Symbolic Possession taken on 13.02.2019) Boundaries : East : Shop No.18 West : Shop No.16 North : Corridor South : Open to sky
Reserve Price / Uspt Price below which the property may not be sold: Rs. 14,25,000.00 (Rupees Fourteen Lakhs Twenty Five Thousand only) Earnest money to be deposited / tendered : Rs. 1,42,500.00 (Rupees One Lakh Forty Two Thousand Five Hundred Only)
(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).
(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.com under the head "Mega E-Auction on 10.12.2025".
The E-auction will be conducted through portal <https://baanknet.com> on 10.12.2025 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://baanknet.com> and get the user ID and password free of cost and get online training on E-auction (tentatively on 09.12.2025) from M/s A4closure, 605A, 6th Floor, Maitrivanam, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@baanknet.com.

Date : 07.11.2025
Place : Lucknow
Sd/- For Karnataka Bank Ltd
Chief Manager & Authorised Officer

FORM A PUBLIC ANNOUNCEMENT
Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KGN GENERAL TRADING CO. LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	KGN General Trading Co. Limited
2. Date of incorporation of corporate debtor	28th February, 2011
3. Authority under which corporate debtor is incorporated / registered	RoC Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51309PB0211PLC034761
5. Address of the registered office and principal office (if any) of corporate debtor	Reg office: E-9 1405 St. No. 5 Ganpat Street, Kailash, Ludhiana, Punjab, India, 141007 Principal office (as per GST records): St. No. 5, E-9/1405, Ganpat Street, Kailash, Ludhiana, Punjab, India, 141008
6. Insolvency commencement date in respect of corporate debtor	7th November 2025
7. Estimated date of closure of insolvency resolution process	6th May 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Nikhil Sachdeva IBBI/IPA001/IP-P-02743/2022-2023/14184
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No. 2822, First Floor, Sector 32-A, Chandigarh Road, Near BGM School, Ludhiana, Punjab, 141010 Email: nikhilsachdeva@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: H. No. 541-L, First Floor, Model Town, Preest Hospital Road, Ludhiana, Punjab, 141002 Email: gnr.gdn@gmail.com
11. Last date for submission of claims	21st November, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (As per information available in Public Domain)
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA (As per information available in Public Domain)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: H. No. 541-L, First Floor, Model Town, Preest Hospital Road, Ludhiana, Punjab 141002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KGN General Trading Co. Limited** on **7th November 2025**.

The creditors of **KGN General Trading Co. Limited** are hereby called upon to submit their claims with proof on or before **21st November, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 09th November 2025
Place: Ludhiana
Nikhil Sachdeva
Interim Resolution Professional
KGN General Trading Co. Limited
IBBI Reg No: IBBI/IPA-001/IP-P-02743/2022-2023/14184
AFA: AA1/14184/02/311225/107328 Valid Upto 31.12.2025

Circle Office Ayodhya (Faizabad), SAM Branch, Mr. Anoop Kumar Tondan, Chief Manager (Authorised Officer), Mob.8240638813
E-Auction collection Account Details: PUNJAB NATIONAL BANK, Account No 818900317118A. (IFSC Code PUNB0818900). **BO SAM CIRCLE Ayodhya**
Date/Time of e-Auction: 26.11.2025, 11AM to 4PM. Last Date of Deposit of EMD: 25.11.2025

1	BO: Ashapur Darshanagar, Ayodhya Account: Smt. Preeti Singh Borrower: (1) Smt. Preeti Singh W/o Dharmendra Singh (2) Smt. Namita Singh W/o Santosh Kumar Singh both Address Village-Deoghar (Dalpur) Post-Deoghar Pura Bazar Distt. Ayodhya (Faizabad)-224171	All that part and parcel of land & building under Plot/Gala No.412M Area-510 Sq. Mtr. or (0.051 Hect.) at Revenue Village-Dalpur up Devgarh, Pargana-Amsin, Tehsil-Sadar Distt. Faizabad, Ayodhya owned by Smt. Namita Singh W/o Santosh Kumar Singh vide Regd. Sale No.1400/2009 Dt. 30.03.2009. Bounded by: East: Plot of Ravindra Nath Singh, West: Plot of Chhatrapal Singh North: Plot of Chhatrapal Singh, South: Chak Marg (Rasta).	A) 19.07.2022 B) Rs. 8,76,760.53 (+Hurtar interest & other charges) C) 19.10.2022 D) Symbolic possession	A)Rs. 12,84,000/- B) Rs. 1,28,400/- C)Rs. 0.10 Lakh
2	BO: Surhampur, Ambedkar Nagar (3146) Account: Smt. Utkarsh Traders A/c- 3146008700001349 & 3146001000000955 Borrower: M/s Utkarsh Traders Prop.- Sri Arvind Kumar Sharma S/o Late Ram Chandra Sharma, both Village-Kulshiyapati, Post- Karmishpur, Pargana-Surhampur, Tehsil-Jalapur District- Ambedkar Nagar-224149. Guarantors: (i) Smt. Rekha Sharma W/o Sri Arvind Kumar Sharma, (ii) Sri Daya Shankar Sharma S/o Late Sri Ram Chandra Sharma, (iii) Sri Sanjay Sharma S/o Late Sri Ram Chandra Sharma, (iv) Sri Sanjay Sharma S/o Late Sri Ram Chandra Sharma, all R/o Village- Kulshiyapati, Post- Karmishpur, Pargana-Surhampur, Tehsil-Jalapur, District- Ambedkar Nagar-224149.	1 Abadi plot number 538 ka, east & west side of which is 48.5 ft and North & South side of which is 30ft. is equal to 1455 SQFT which is equal to 135.03 SQMTR. situated at Village- Kulshiyapati, Pargana-Surhampur, Tehsil-Jalapur, District- Ambedkar Nagar (U.P.) in the name of Mrs. Rekha Sharma W/o Sri Arvind Kumar Sharma vide Regd. Sale Deed No. 3017 Dt. 20.11.2007. Boundary (as per deed): East-Abadi Rajkaran, West- House of Khuyasiyal, North-Abadi of purchaser, South- Abadi of purchaser. 2. Gata no. 539 and 540 total area 0.007 hectare is equal to 70 Village- Kulshiyapati, Post- Karmishpur, Pargana-Surhampur, Tehsil-Jalapur, District- Ambedkar Nagar (U.P.) owned by Mrs. Rekha Sharma W/o Sri Arvind Kumar Sharma vide Regd. Sale Deed no. 3018 Dt. 20.11.2007. Boundary (as per deed): East- Abadi of Sri Arvind Sharma, West- Land of Smt. Durpati Devi, North- House of Sri Arvind Sharma, South- Link Road Kulshiyapati to Bhadoni.	A) 25.09.2018 B) Rs. 20,57,355.85 C) 01.05.2018 D) Symbolic possession	A)Rs. 18,10,800/- B) Rs. 1,81,080/- C)Rs. 0.10 Lakh
3	BO: Astikan Account: M/s Krishna Readymade & Hosiery Stores Borrower: M/s Krishna Readymade & Hosiery Stores Proprietor Proprietor Smt. Suman Gupta W/o Sri Arvind Kumar Sharma Guarantor: (1) Smt. Suman Gupta W/o Sri Arvind Kumar Sharma (2) Smt. Krishna Kaushal W/o Sri Ram Prakash, all address Village & Post Kutchera Road, Pargana Paschim Rath, Tehsil Millikpur District Faizabad, U.P.	All that part and parcel of the property owned by Smt. Suman Gupta W/o Sri Arvind Kumar Sharma situated at Kutchera Bazar, Pargana-Paschim Rath, Tehsil-Bikapur, District-Faizabad, UP, Area-450 Sq.ft. vide Regd. Sale Deed No. 2269/2001, Boundary-East-Road Kachchi (Kutchera to Mahajan), West-House of Ramjee, North-Land of Smt. Krishna Kaushal, South-House of Jai Ram Yadav	A) 22.02.2013 B) Rs. 5,60,240/- +interest and other charges w.e.f. 30.03.2006 C) 13.01.2016 D) Symbolic possession	A)Rs. 2.63 Lakh B) Rs. 0.26 Lakh C)Rs. 0.05 Lakh
4	BO: OBC, Ambedkar Nagar Account: M/s Anshika Brick Field Borrower: M/s Anshika Brick Field Prop.- Pramod Kumar (i) Pramod Kumar S/o Late Sri Ram Milan, both Address Add- Vile- Mirzapur, Post- Bhanikpur, Akbarpur, Distt. Ambedkar Nagar, Uttar Pradesh-224122. Guarantors: (1) Kaushendra Singh S/o Rajendra Prasad Singh, Add- Vile- Post-Subhakarpur, Akbarpur, Distt. Ambedkar Nagar (U.P.)-224122 (2) Prabhakar Kumar S/o Ram Milan, Add- Vile- Mirzapur, Post- Bhanikpur, Akbarpur, Distt. Ambedkar Nagar, Uttar Pradesh	EM of Residential Land & Building situated at Plot No. 459 kha, Mauza- Mirzapur, Pargana and Tehsil- Akbarpur & Distt. Ambedkar Nagar, measuring land area- 625.00 SQFT. Boundaries as per deed: East- Abadi Land of Sri Prabhakar Kumar, West- House of Sri Lalit Kumar, North- Khadnara Rasta, South- House of Sri Lalit Pat.	A) 09.01.2019 B) Rs. 10,55,930.00 C) 31.12.2018 D) Symbolic possession	A)Rs. 17.28 Lakh B) Rs. 1.73 Lakh C)Rs. 0.10 Lakh
5	BO: Ashapur (823408) Account: Smt. Mithlesh Singh A/c No. 825400NC00000228 (TL) Borrower: Smt. Mithlesh Singh W/o Sri Ajay Kumar Singh R/o Jalauddin Nagar, Pura Bazar, Tehsil- Sadar, Ayodhya, UP- 224001. Mr. Ajay Kumar Singh S/o Sri Sharda Prasad Singh Al- Jalauddin Nagar, Uparhar, PuraBazar, Tehsil- Sadar, Ayodhya, UP-224171	All that part and parcel of land & building under Plot/Khasra No.1820M measuring Area 0.04 Hectare or 40.50 Mtr. situated at Village-Jalauddin Nagar, Pargana- Haveli Aoudh, Tehsil- Sadar, Ayodhya jointly owned by Smt. Mithlesh Singh W/o Mr. Ajay Kumar Singh vide Regd. Sale Deed No.6783/2020 Dt.24/09/2020 Bounded by: as per deed : East: Land Mohannad Chhappi, West: Chak Marg 10 Feet , North: Land Bishambhar Singh, South: Land Rajesh Singh	A) 25.04.2025 B) Rs. 6,75,965.99 C) 01.04.2025 D) Symbolic possession	A)Rs. 27,72,000.00/- B) Rs. 2,77,200.00/- C)Rs. 0.10 Lakh
6	BO: Surhampur, Ambedkar Nagar Account: M/s Sachin Brick Field Borrower: M/s Sachin Brick Field Add-Vile-Mansoorpur, Post-Mahul, Distt-Ambedkar Nagar-224159 Prop. Arvind Kumar Yadav S/o Sant Ram R/o Village & Post-Khandaura, Tehsil-Phoolpur, Distt-Azamgarh Guarantors/Mortgagor:-Sri Ram Prasad S/o Ram Sivaik (Since deceased now represented by his legal heirs-(i) Raja Ram (Son) (ii) Sri Sita Ram (Son) (iii) Sri Sant Ram (Son) (iv) (i) are residing at Village & Post-Khandaura, Tehsil-Phoolpur, Distt-Azamgarh	All that part and parcel of land & building at abadi Gata No.729, area 0.038 Hect (construction thereon being Hino 65) Village & Post-Khandaura, Pargana-Mahul, Distt-Azamgarh owned by Sri Ram Prasad vide Regd. Mortgage Deed No. 3635 Dt. 16.12.2011. Boundary as per deed: East: House of Ram Prasad, Rajit Ram, & Sri Ram (Plot No.780) West: Banjar Land and Land of Sita ram & Ors (Plot No. 729) North: House of Smt. Chandrawali, Sitaram & Doodh Nath (Plot No. 730) South: House of Surya Lal, Babu Lal & Lalsha (Abadi Category (6/2) Plot No.795 Boundary as per deed: East: House of Ram Prasad, Rajit Ram, & Sri Ram (Plot No.780), West: Banjar Land and Land of Sita ram & Ors (Plot No. 729), North: Kharanja Rasta & Plot No.730, House of Smt. Chandrawali, Sitaram & Doodh Nath, South: House of Surya Lal, Babu Lal & Lalsha (Abadi Category (6/2) Plot No.795	A) 20.01.2022 B) Rs. 18,46,012.39+ interest & charges w.e.f. 01.07.2021 C) 03.06.2022 D) Symbolic possession	A)Rs. 48,43,000/- B) Rs. 4,84,300/- C)Rs. 0.10 Lakh
7	BO: Vikas Bhanwar, Akbarpur Account: M/s Kailash Brick Field A/c No. 6257008700000067 (CIC) 6257001000000291 (TL) 6257001000000556 (TL) Borrower: M/s Kailash Brick Field Proprietor Smt. Munjya Devi, Bawanpur, Post- Sihauli, Pargana & Tehsil- Akbarpur, Distt- Ambedkar Nagar (U.P.)- 224122 Borrower: Smt. Munjya Devi Vishwakarma W/o Ram Chandra Vishwakarma, R/o- (1) Mohanpur, Mansoorpur, Pargana & Tehsil- Akbarpur, Distt- Ambedkar Nagar (U.P.)- 224122. (2) Ward no. 3, opposite LIC gali, Akbarpur, Ambedkar Nagar, U.P.- 224122. (3) Ward no. Chandra both R/o- House no- 195, Mohanpur, Mansoorpur, Akbarpur, Distt.- Ambedkar Nagar-224122	EM of land & building situated at Gata no-347, Ward- Usthalwa, Vile- Mohanpur, Pargana- Pargana, Tehsil- Akbarpur, Distt.- Ambedkar Nagar (U.P.) measuring Land area 522.30 SQMTR i.e. 5619.00 SQFT in the name of Smt. Munjya Devi, W/o Ram Chandra Vishwakarma (as per deed): East: House of Sella, Indra Dev & others, West: Gali 5 feet wide of House of Ram Ujjair Lal & Land of Rajendra Verma, North: House & Ahali of Han Prasad Vishwakarma, South - House of Sella.	A) 20.01.2022 B) Rs. 18,46,012.39+ interest & charges w.e.f. 01.07.2021 C) 03.06.2022 D) Symbolic possession	A)Rs. 48,43,000/- B) Rs. 4,84,300/- C)Rs. 0.10 Lakh
8	BO: Chand, Siddharthnagar (176300) Account: Sh. Shiv Pojan Chaudhary Borrower: Sh. Shiv Pojan Chaudhary S/O Sh. Lalman R/O Village- Basha, Tappa Sival, Siddharth Nagar, 272207. Mortgagor: Smt. Dharpatti W/O Sh. Lal man Vill- Basha, Post- Uda Rajgan Distt. Siddharthnagar-272207	All that part and parcel of the property owned by Smt. Dharpatti W/o Sh. Lalman situated at Plot No 391 mtr, village -Pakti, Tappa- Sival, Tehsil- Naugarh, District- Siddharthnagar- 272207. Area 27990 Sq. ft., Bounded by: As per Deed: East: Land of Ram Nath, West: Land of Ram Karan Chaurasiya, North: Pancham Kahar, South: Chak Road.	A) 04.03.2013 B) Rs. 5,04,268.00/- + further interest w.e.f. 01.12.2007 and other misc charges C) 30.08.2013 D) Symbolic possession	A)Rs. 15.21 Lakh B) Rs. 1.52 Lakh C)Rs. .0.10 Lakh
9	BO: Bansl, Account: Sh. Yogendra Nath & Smt. Sheeta Devi A/c- 650009900000030 & 6500090000000121 Borrower: Yogendra Nath S/o Sri Bhagwati Prasad & Smt. Sheeta Devi W/o Yogendra Nath, both R/o- No. 57, Tejarh, Thana & Tehsil- Bansl, Distt- Siddharth Nagar (U.P.)- 272153 Mortgagor/Mortgagor: Sri Ram Ajore S/o Late Purvashi, R/o- Vile- Asogawa, Post- Bansl, Distt. Siddharth Nagar (U.P.)- 272153	EM of Land and Building situated at Khata no. 74, Plot No. 191, Vile- Paraphiya, Tappa- Asanar, Pargana- Bansl East, Post & Tehsil- Bansl, District- Siddharth Nagar measuring total land area- 0.025 hect. or 250.00 SQMTR. in the name of Smt. Sheeta Devi W/o Sri Yogendra Nath, acquired through 2 nos. of registered sale deed bearing no. 4063/2012 dated 10.12.2012 and 4278/2012 dated 28.12.2012. Boundaries (as per deed): East: Land of Ram Kewal, West: Land of Dwankia, North: Land of Kuber, South: Bandha (Food Control).	A) 17.05.2023 B) Rs. 18,34,916.01 C) 01.04.2023 D) Symbolic possession	A)Rs. 11.94 Lakh B) Rs. 1.19 Lakh C)Rs. 0.10 Lakh
10	BO: Dumariyaganj (775800) Account: Sri Ashok Kumar Pathak A/c- 775800ND00000010 (TL) Borrower: Sri Ashok Kumar Pathak S/o Sri Jayant Prasad Pathak, R/o- 13, Vill- Jamuni, Po- Algara, Distt.- Siddharth Nagar (U.P.)- 272153 West Land of Chitlu, North: Land of Jawahar Singh: Land of Ram Adhane.	EM of Land and Building situated at plot no- 198 Mtr. area- 0.0224 hect. or 224.00 SQMTR. Revenue Vill- Dumariyaganj, Tappa- Halaur, Pargana- Rasoolpur, Tehsil- Dumariyaganj and Distt.- Siddharth Nagar in the name of Sri Ashok Kumar Pathak S/o Jayant Prasad Pathak through sale deed no. 1269/2020 dated 23.06.2020. Bounded by: as per deed: East: Land of Ramjan	A) 22.01.2025 B) Rs. 9,37,451.10 + interest & charges w.e.f. 01.01.2025 C) 08.04.2025 D) Symbolic possession	A)Rs. 23,41,000.00/- B) Rs. 2,34,100.00/- C)Rs. 25.11.2025 D)Rs. 10,000.00
11	BO: Jignna, Basti (090020) Account: Sri Arvind Kumar Singh A/c No. 0900305613739 (TL), 0900250023630 (C) & 0900305614109 (TL) Borrower: Sri Arvind Kumar Singh S/o Ram Chandra Singh, Guarantors/Mortgagor: Smt. Poonam Singh W/o Arvind Kumar Singh, both R/o- (1) Mohala- Civil Station, Purana Dak Khana, Post- Gandhi Nagar, Amhat, Distt.- Basti (U.P.)- 272001 - (2) Vile- Aga Bhagar, P.O.- Pira Gautam, Distt.- Basti (U.P.)- 272311	EM mortgage of land & building situated at plot no. 542/31sa and 542/37sa, revenue village- Katra, Tappa- Haveli, Pargana- Basti east, Tehsil & Distt. - Basti measuring land area- 187.87 SQMTR. in the name of Smt. Poonam Singh W/o Arvind Kumar Singh. Boundaries: East: Land of Reta Singh, West Plot of Ram Shabd, North: Plot of Phool Chand, South: Kachcha Rast 12 wide. Post- Gandhi Nagar, Amhat, Distt.- Basti (U.P.)- 272001 - (2) Vile- Aga Bhagar, P.O.- Pira Gautam, Distt.- Basti (U.P.)- 272311	A) 14.09.2021 B) Rs. 23,95,937.00+ interest w.e.f. 01.04.2021 and other charges C) 28.03.2022 D) Symbolic possession	A)Rs. 9.73 Lakhs B) Rs. 97,300/- C)Rs. 25.11.2025 D)Rs. 0.10 lakh

Terms & Conditions: 1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. 2. The properties are being sold on "As is where is", "As is what is", and "Whatever there is" basis. 3. The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission on this proclamation. 4. The sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on above mentioned date. 5. For detailed terms & conditions of the sale, please refer <https://baanknet.com> & www.pnbindia.in

Date 09.11.2025
Place: Ayodhya

STATUTORY SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT, 2002

Authorised Officer,
Punjab National Bank
Secured Creditor

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)
Registered Office: 6th Floor, B Building, Ganga Trueno, Lohaganj, Pune, Maharashtra 411014

Whereas, the undersigned being the Authorised Officer of Grih Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the Poonawalla Housing Finance Limited changed to Grih Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magna Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimted Company) herein after referred as Secured Creditor of the above Corporation/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act with the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said Rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	ALIM S O SALIM SHAH, SHABNAM WO ALIM	All That Piece And Parcel Of Property Residential Plot Of Part Of Khata No 00567, Gata No 335, Situated At Vill/Mohalla Patkalan Tehsil Swar, Distt Rampur. Adm Area 142.41 Squire Meter. Bounded By- East- Arazi Zakira, West- Rest Arazi Donor, North- Arazi Akbar, South- Road 18 Feet Wide.	04/11/202		

